

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 586/MP/2020**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Shri I.S.Jha, Member**

**Shri Arun Goyal, Member**

**Shri P.K.Singh, Member**

**Shri P. S. Mhaske, Member (Ex-officio)**

**Date of Order: 26<sup>th</sup> March, 2021**

**In the matter of**

Approval under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 27 and 33a of the Connectivity Regulations and the applicable provisions of the Detailed Proceedings for further extension of time for achieving the milestones, including achieving the conditions of financial closure, in light of Covid-19.

**And**

**In the matter of**

Vaayu Renewable Energy (Mevasa) Private Limited  
Plot No. 33, Daman Patalia Road,  
Bhimipore, Daman-396210

**.....Petitioner**

**Vs.**

Central Transmission Utility  
Saudimini, Plot -2,  
Sector-29, Gurgaon-122 001

**... Respondents**

**Parties Present:**

Shri Krishnan Venugopal, Sr. Advocate, VREMPPL

Shri Vishal Gupta, Advocate, VREMPPL

Shri Divyanshu Gupta, VREMPPL

Ms. Suparna Srivastava, Advocate, PGCIL

Shri Tushar Mathur, Advocate, PGCIL

Ms. Jyoti Prasad, PGCIL

Shri Bhaskar Wagh, PGCIL

## ORDER

The Petitioner, Vaayu Renewable Energy (Mevasa) Private Limited, has filed this Petition with the following prayers:

*“(a) Grant further extension of 6 months after 31.8.2020 for achieving the conditions of Financial closure as provided under the Connectivity Regulations read with the Detailed Procedure and the timeline specified under Clause 9.3.2 of the Detailed Procedure;*

*(b) Align timelines as mentioned in Annexure 3 to the Transmission Agreement, to the construction and final commissioning of the Jam Khamaliya ISTS sub-station;*

*(c) Restrain the Respondent from en-cashing the Bank Guarantee dated 16.8.2018 furnished by the Petitioner till the decision in the present Petition;*

*(d) Grant ad-interim ex-parte orders in terms of prayer (c) above; and*

*(e) Pass any such further order or orders as this Commission may deem just and proper in the circumstances of the case.”*

2. During the hearing of the Petition No. 20/MP/2021 on 19.3.2021, learned senior counsel for the Petitioner submitted that Petition No. 586/MP/2020 was filed by the Petitioner on 7.7.2020, *inter alia*, seeking further extension of time for achieving the milestones including achieving the conditions of financial closure in light of force majeure conditions on account of Covid-19 pandemic outbreak. However, in view of the subsequent events/ developments, the Petitioner is no longer pursuing the Petition No. 586/MP/2020. Accordingly, the learned senior counsel for the Petitioner sought permission to withdraw the Petition.

3. The prayer of the learned counsel for the Petitioner is allowed. Accordingly, Petition No. 586/MP/2020 is disposed of as withdrawn.

<b>Sd/-</b> <b>(P. S. Mhaske)</b> <b>Member</b>	<b>sd/-</b> <b>(P.K.Singh)</b> <b>Member</b>	<b>sd/-</b> <b>(Arun Goyal)</b> <b>Member</b>	<b>sd/-</b> <b>(I.S.Jha)</b> <b>Member</b>	<b>sd/-</b> <b>(P.K. Pujari)</b> <b>Chairperson</b>
---	--	---	--	---